

(FOR PRE-FINAL HEARING)

Listed On: 18.09.2014
Before Ld. Registrar
Court No. 1
Item No. 89

SECTION:XIV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL Nos.10349,10352,10354,10357,10363,10365 & 10367 OF 2010

National Insurance Co. Ltd. etc.etc. ... Appellants

Versus

Seva Dassi & Ors. etc. etc. ... Respondents

OFFICE REPORT FOR ORDERS

The office report for orders dated 20.11.2013 in the appeals above mentioned was listed before the Hon'ble Judge in Chamber on 21/.1/2014, when the Court was pleased to pass the following order:-

"C.A. No(s). 10349 OF 2010

Since service has been effected on respondent nos. 4 and 7, no further steps need be taken.

C.A. No(s). 10352 OF 2010

Since service has been effected on respondent nos. 6 and 7, no further steps need be taken.

C.A. No(s). 10354 OF 2010

Since respondent no. 4 has refused to accept notice, no further steps need be taken.

C.A. No(s). 10357 OF 2010

Since service has been effected on respondent no. 4 by way of publication, no further steps need be taken.

C.A. No(s). 10363 OF 2010

Since respondent no. 4 has been served, no further steps need be taken.

C.A. No(s). 10365 OF 2010

Since notice is stated to have been served on all the respondents, no further steps need be taken.

C.A. No(s). 10367 OF 2010

Application for deleting the name of respondent no. 2 is ordered at the risk of the appellants.

Learned Counsel for respondents to file Statement of Case within four weeks."

C.A. No. 10349/2010

There are 7 respondents in this Appeal. Service of Notice of Lodgment of Petition is complete on all the Respondents. Respondent Nos. 1, 2, 3 & 5 are represented by Mr. Anil Nag, Advocate, Respondent No. 6 is represented by Mr. Himinder Lal, Advocate. No one has entered appearance on behalf of Respondent Nos. 4 and 7 though served with notice.

It is submitted that counsel for the appellant has filed statement of case and the same has been included in the appeal paper books. Counsel for the respondent Nos. 1, 2, 3, 5 and 6 have not filed the statement of case so far, despite Chamber Judge Order dated 21.01.2014.

Civil Appeal is ready for hearing.

C.A. No. 10352/2010

There are 7 respondents in this Appeal. Service of Notice of Lodgment of Petition is complete on all the Respondents. Respondent Nos. 1 to 5 are represented by Mr. Anil Nag, Advocate. No one has entered appearance on behalf of Respondent Nos. 6 and 7 though served with notice.

It is submitted that counsel for the appellant has filed statement of case and the same has been included in the appeal paper books. Counsel for the respondents have not filed the statement of case so far, despite Chamber Judge Order dated 21.01.2014.

Civil Appeal is ready for hearing.

C.A. No. 10354/2010

It is submitted that there are 7 respondents in this matter. Service of Notice of Lodgment of Petition of Appeal is complete on Respondent Nos. 1 to 3 and 7 but no one has entered appearance on their behalf. Respondent No. 6 has been deleted at the risk of petitioner vide Hon'ble Chamber Judge order dated 19.02.2013 passed in I.A. No.3. Respondent No. 4 has refused to take notice. Respondent No. 5 has died and LRs of deceased Respondent No. 5 i.e. Durga Singh are already on record as Respondent Nos. 1 to 4.

It is further submitted that counsel for the appellants has filed statement of case and the same has been included in the appeal paper books.

Civil Appeal is ready for hearing.

C.A.NO. 10355/2010 and C.A.NO.10356/2010

Matters relate to Section XVI-A.

C.A.NO.10357/2010

There are 4 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete on all the respondents. Respondent No. 1 is represented by Ms. K. Sarda Devi, Advocate but she was retired from the service. No one has entered appearance on behalf of Respondent Nos. 2 to 4 though served with notice at SLP stage.

It is submitted that counsel for the appellants has filed statement of case and the same has been included in the appeal paper books. Ms. Nidhi, Advocate has on 06.03.2014 filed statement of case on behalf of respondent No. 1 but she has not filed Vakalatnama and memo of appearance so far, despite Registry's letter dated

08.03.2014.

Service of notice is complete.

Civil Appeal is ready for hearing.

C.A. Nos. 10363/2010

There are 4 respondents in this matter. Service of Notice of Lodgment of Petition of Appeal is complete on Respondent Nos. 1 to 3 and in respect of Respondent No. 4 notice was affixed on the door of the house. Respondent No. 4 is common in C.A. No. 10357/2010 and service is complete by way of publication on the same address. Service of notice is treated as complete on all the Respondents but no one has entered appearance on their behalf so far.

It is submitted that counsel for the appellants has filed statement of case and the same has been included in the appeal paper books.

Civil Appeal is ready for hearing.

C.A.NO.10365/2010

There are 3 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete on all the respondents and are represented by Ms. K Sarda Devi, Advocate and she was retired from the service and in this regard letter has been issued to all three respondents by Supreme Court Legal Service Committee on 29.07.2013 and Ms. Nidhi, Advocate has on 27.02.2014 filed statement of case on their behalf but she has not filed the Vakalatnama and Memo of appearance so far despite Registry's letter dated 28.02.2014.

It is submitted that counsel for the appellant has filed the statement of case and copy of the same has been included in appeal Paper Books.

Service of notice is complete.

Civil Appeal is ready for hearing.

C.A. No. 10367/2010

There are 3 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete in respect of Respondent No. 1 and 3 only. Respondent No. 1 is represented by Mr. Vivek Gupta. No one has entered appearance on behalf of Respondent No. 3 though served with notice. Respondent No. 2 has expired and his name has been deleted at the risk of the appellants Vide Hon'ble Chamber Judge Order dated 21.01.2014. Cause title has been amended accordingly in appeal paper books.

..4/-

It is submitted that counsel for the appellant has on 20.03.2013 filed the statement of case but counsel for Respondent No. 1 has not filed the statement of case so far. despite Chamber Judge Order dated 21.01.2014.

Civil Appeal is ready for hearing.

It is further submitted that counsel for the Respondents have not filed the statement of case in C.A. Nos. 10349, 10352 and 10367/2010 and list of dates have been filed in all the appeals hence as per the latest amendment in Supreme Court Rules, 2013, all the appeals may be treated as ready for hearing.

Original Records in all the appeals have been received from the High Court.

The appeals above mentioned are listed before the Ld. Registrar Court with this office report for pre-final hearing.

DATED THIS THE 27th day of August, 2014.

Sd/-
ASSISTANT REGISTRAR.

Copy to :

1. Mr. S.K. Gupta, Advocate
2. Mr. Anil Nag, Advocate
3. Mr. Himinder Lal, Advocate
4. Mr. Vivek Gupta, Advocate
5. ***Ms. Nidhi, Advocate, As mentioned in office report you are not filed the V/memo on behalf of respective respondents till date, Pl. file V/memo forthwith.**

Sd/=
ASSISTANT REGISTRAR.

CHAMBER MATTER

SECTION: XIV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL Nos. 10349, 10352, 10354, 10357, 10363, 10365 & 10367 OF 2010

National Insurance Co. Ltd. etc.etc. ... Appellants

Versus

Seva Dassi & Ors. etc. etc. ... Respondents

OFFICE REPORT FOR ORDERS

The office report for orders dated 20.11.2013 in the appeals above mentioned was listed before the Hon'ble Judge in Chamber on 21/.1/2014, when the Court was pleased to pass the following order:-

"C.A. No(s). 10349 OF 2010

Since service has been effected on respondent nos. 4 and 7, no further steps need be taken.

C.A. No(s). 10352 OF 2010

Since service has been effected on respondent nos. 6 and 7, no further steps need be taken.

C.A. No(s). 10354 OF 2010

Since respondent no. 4 has refused to accept notice, no further steps need be taken.

C.A. No(s). 10357 OF 2010

Since service has been effected on respondent no. 4 by way of publication, no further steps need be taken.

C.A. No(s). 10363 OF 2010

Since respondent no. 4 has been served, no further steps need be taken.

C.A. No(s). 10365 OF 2010

Since notice is stated to have been served on all the respondents, no further steps need be taken.

C.A. No(s). 10367 OF 2010

Application for deleting the name of respondent no. 2 is ordered at the risk of the appellants.

Learned Counsel for respondents to file Statement of Case within four weeks."

C.A. No. 10349/2010

There are 7 respondents in this Appeal. Service of Notice of Lodgment of Petition is complete on all the Respondents. Respondent Nos. 1, 2, 3 & 5 are represented by Mr. Anil Nag, Advocate, Respondent No. 6 is represented by Mr. Himinder Lal, Advocate. No one has entered appearance on behalf of Respondent Nos. 4 and 7 though served with notice.

It is submitted that counsel for the appellant has filed statement of case and the same has been included in the appeal paper books.

..2/-

Counsel for the respondent Nos. 1, 2, 3, 5 and 6 have not filed the statement of case so far, despite Chamber Judge Order dated 21.01.2014.

C.A. No. 10352/2010

There are 7 respondents in this Appeal. Service of Notice of Lodgment of Petition is complete on all the Respondents. Respondent Nos. 1 to 5 are represented by Mr. Anil Nag, Advocate. No one has entered appearance on behalf of Respondent Nos. 6 and 7 though served with notice.

It is submitted that counsel for the appellant has filed statement of case and the same has been included in the appeal paper books. Counsel for the respondents have not filed the statement of case so far, despite Chamber Judge Order dated 21.01.2014.

C.A. No. 10354/2010

It is submitted that there are 7 respondents in this matter. Service of Notice of Lodgment of Petition of Appeal is complete on Respondent Nos. 1 to 3 and 7 but no one has entered appearance on their behalf. Respondent No. 6 has been deleted at the risk of petitioner vide Hon'ble Chamber Judge order dated 19.02.2013 passed in I.A. No.3. Respondent No. 4 has refused to take notice. Respondent No. 5 has died and LRs of deceased Respondent No. 5 i.e. Durga Singh are already on record as Respondent Nos. 1 to 4.

It is further submitted that counsel for the appellants has filed statement of case and the same has been included in the appeal paper books.

C.A.NO. 10355/2010 and C.A.NO.10356/2010

Matters relate to Section XVI-A.

C.A.NO.10357/2010

There are 4 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete on all the respondents. Respondent No. 1 is represented by Ms. K. Sarda Devi, Advocate but she was retired from the service. No one has entered appearance on behalf of Respondent Nos. 2 to 4 though served with notice at SLP stage.

It is submitted that counsel for the appellants has filed statement of case and the same has been included in the appeal paper

..3/-

..3..

books. Ms. Nidhi, Advocate has on 06.03.2014 filed statement of case on

behalf of respondent No. 1 but she has not filed vakalatnama and memo of appearance so far, despite Registry's letter dated 08.03.2014 hence same is not taken on record.

C.A. Nos. 10363/2010

There are 4 respondents in this matter. Service of Notice of Lodgment of Petition of Appeal is complete on Respondent Nos. 1 to 3 and in respect of Respondent No. 4 notice was affixed on the door of the house. Respondent No. 4 is common in C.A. No. 10357/2010 and service is complete by way of publication on the same address. Service of notice is treated as complete on all the Respondents but no one has entered appearance on their behalf so far.

It is submitted that counsel for the appellants has filed statement of case and the same has been included in the appeal paper books.

C.A.NO.10365/2010

There are 3 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete on all the respondents and are represented by Ms. K Sarda Devi, Advocate and she was retired from the service and in this regard letter has been issued to all three respondents by Supreme Court Legal Service Committee on 29.07.2013 and Ms. Nidhi, Advocate has on 27.02.2014 filed statement of case on their behalf but she has not filed the vakalatnma and Memo of appearance so far despite Registry's letter dated 28.02.2014.

It is submitted that counsel for the appellant has filed the statement of case and copy of the same has been included in appeal Paper Books.

Service of notice is complete.

C.A. No. 10367/2010

There are 3 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete in respect of Respondent No. 1 and 3 only. Respondent No. 1 is represented by Mr. Vivek Gupta. No one has entered appearance on behalf of Respondent No. 3 though served with notice. Respondent No. 2 has expired and his name has been deleted at the risk of the appellants Vide Hon'ble Chamber Judge Order dated 21.01.2014. Cause title has been amended accordingly in appeal paper books.

..4/-

It is submitted that counsel for the appellant has on 20.03.2013 filed the statement of case but counsel for Respondent No. 1 has not filed the statement of case so far. despite Chamber Judge Order dated 21.01.2014.

It is further submitted that counsel for the Respondents have not filed the statement of case in C.A. Nos. 10349, 10352 and 10367/2010.

Original Records in all the appeals have been received from the High Court.

The appeals above mentioned are listed before the Hon'ble Judge in Chambers with this office report for orders.

DATED THIS THE 3rd DAY OF JUNE, 2014.

ASSISTANT REGISTRAR.

Copy to :

6. Mr. S.K. Gupta, Advocate
7. Mr. Anil Nag, Advocate
8. Mr. Himinder Lal, Advocate
9. Mr. Vivek Gupta, Advocate
10. *Ms. Nidhi, Advocate, Pl. file V/memo forthwith.

ASSISTANT REGISTRAR.

CHAMBER MATTER

SECTION:XIV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL Nos.10349,10352,10354,10357,10363,10365 & 10367 OF 2010

WITH

INTERLOCUTORY APPLICATION No. 2

(Application for deletion the name of respondent No. 2 by appellant/applicant
in Civil Appeal No. 10367/2010)

National Insurance Co. Ltd. etc.etc.

... Appellants

Versus

Seva Dassi & Ors. etc. etc.

... Respondents

OFFICE REPORT FOR ORDERS

The office report for directions dated 24.5.2013 in the appeals above mentioned was listed before the Hon'ble Judge in Chamber on 12.9.2013, when the Court was pleased to pass the following order:-

“CA No. 10349/2010

CA No. 10352/2010

CA No. 10357/2010

CA No. 10363/2010

CA No. 10365/2010

Last opportunity is granted to the respondents to file statement of case within eight weeks.

CA No. 10354/2010

Issue fresh notice to respondent no. 4 returnable in six weeks.

CA No. 10367/2010

Respondent no. 2 has expired. Learned counsel for the appellant states that he will take necessary steps to bring LRs of deceased respondent on record within four weeks.

In the meanwhile, respondent no. 1 may file statement of case within eight weeks.”

C.A. No. 10349/2010

There are 7 respondents in this Appeal. Service of Notice of Lodgment of Petition is complete on all the Respondents. Respondent Nos. 1,2,3 & 5 are represented by Mr. Anil Nag, Advocate, Respondent No.6 is represented by Mr. Himinder Lal, Advocate. No one has entered appearance in respect of Respondent Nos.4 & 7 though served with notice.

It is submitted that counsel for the appellants has filed statement of case and the same have been included in the appeal paper books. Counsel for the respondents have not filed the statement of case so far.

C.A. No. 10352/2010

There are 7 respondents in this Appeal. Service of Notice of Lodgment of Petition is complete on all the Respondents. Respondent Nos. 1 to 5 are represented by Mr. Anil Nag, Advocate. No one has entered appearance in respect of Respondent Nos. 6 & 7 though served with notice.

It is submitted that counsel for the appellants has filed statement of case and the same have included in the appeal paper books. Counsel for the respondents have not filed the statement of case so far.

C.A. No. 10354/2010

It is submitted that counsel for the appellant has not filed the process fee and copy of Civil Appeal for issue of fresh notice to respondent No. 4, hence it could not be issued so far.

It is further submitted that there are 7 respondents in this matter. Service of Notice of Lodgment of Petition of Appeal is complete on Respondent Nos.1 to 3 and 7 but no one has entered appearance on their behalf. Respondent No.6 has been deleted at the risk of petitioner vide Hon'ble Chamber Judge order dated 19.2.2013 passed in I.A.No.3 Service is not complete on respondent Nos. 4 & 5. Respondent No. 4 has refused to take notice. Respondent No. 5 has died as per certificate of service received from the High Court. Counsel for the appellants has on 30/3/2012 filed a letter stating therein that LR's of deceased Respondent No.5 i.e. Durga Singh are already on record as Respondent Nos.1 to 4 hence, there is no need to file a separate application in this regard.

It is also submitted that counsel for the appellant has not filed the proof of dasti notice in respect of Respondent No.4 despite Ld. Registrar Court's Order dated 18.7.2011. As per counsel letter dated 30.3.2012 Respondent No.4 has refused to accept the notice hence, fresh service is not required.

It is lastly submitted that counsel for the appellants has on 28.3.2012 filed statement of case and the same have included in the appeal paper books.

C.A.NO. 10355/2010 and C.A.NO.10356/2010

Matters relate to Section XVI-A.

Contd....3/-

C.A.NO.10357/2010

There are 4 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete on all the respondents. Respondent No.1 is represented by Ms. K.Sarda Devi, Advocate. No one has entered appearance on behalf of Respondent Nos. 2 to 4 though served with notice at SLP stage and service of notice is complete on R.No.4 by way of Publication, R.No.4 is common respondents in Civil Appeal No. 10363 of 2010.

It is further submitted that counsel for the appellants has on 28.3.2012 filed statement of case and the same have included in the appeal paper books. Counsel for the respondents have not filed the statement of case so far.

C.A. Nos. 10363/2010

There are 4 respondents in this matter. Service of notice of lodgment of petition of appeal is complete on Respondent Nos.1 to 3 and in respect of Respondent No.4 notice was affixed on the door of the house. Respondent No.4 is common in C.A. No.10357/2010 and service is complete by way of publication on the same address. Service of notice is treated as complete on all the Respondents but no one has entered appearance on their behalf so far.

It is submitted that counsel for the appellants has on 28.3.2012 filed statement of case and the same have included in the appeal paper books.

C.A.NO.10365/2010

There are 3 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete on all the respondents and are represented by Ms. K Sarda Devi, Advocate and she was retired from the service and in this regard letter has been issued to all three respondents by Supreme Court Legal Service Committee on 29.7.2013 (copy enclosed) but no one has filed fresh Vakalatnama/appearance on their behalf so far, Service of notice has been complete.

It is submitted that Counsel for the appellant has on 4.1.2012 filed the statement of case and copy of the same has been included in appeal paper books.

C.A. No. 10367/2010

There are 3 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete in respect of Respondent No. 1 and 3 only. Respondent No.1 is represented by Mr. Vivek Gupta. No one has entered appearance on behalf of Respondent No.3 though served with notice. Respondent No. 2 has expired and counsel for the appellant has on 13.11.2013 filed an application for deletion of the name of Respondent No.2 (registered as I.A. No. 2). Copy of the same has been placed with appeal Paper Books.

It is submitted that counsel for the appellant has on 20.3.2013 filed the statement of case but counsel for Respondent No.1 has not filed the statement of case so far.

It is further submitted that counsel for the Respondents have not filed the statement of case in C.A.Nos.10349, 10352, 10357 and 10367/2010.

Original Records in all the appeals have been received from the High Court.

The appeals alongwith application above mentioned are listed before the Hon'ble Judge in Chambers with this office report for orders.

DATED THIS THE 20th DAY OF NOVEMBER, 2013.

DEPUTY REGISTRAR.

Copy to :

11. Mr. S.K. Gupta, Advocate
12. Mr. Anil Nag, Advocate
13. Mr. Himinder Lal, Advocate
14. Mr. Vivek Gupta, Advocate

DEPUTY REGISTRAR.

CHAMBER MATTER
SECTION: XIV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL Nos. 10349, 10352, 10354, 10357, 10363, 10365 & 10367 OF 2010

National Insurance Co. Ltd. etc.etc.

... Appellants

Versus

Seva Dassi & Ors. etc. etc.

... Respondents

OFFICE REPORT FOR ORDERS

The office report for directions dated 10.12.2012 in the appeals above mentioned was listed before the Hon'ble Judge in Chamber on 19.2.2013, when the Court was pleased to pass the following order:-

“Civil Appeal No(s). 10349, 10352, 10354, 10357, 10363, 10365 of 2010

Last opportunity is granted to the respondents to file statement of case within eight weeks.

Application for deletion of Respondent no. 6 in Civil Appeal No. 10354 of 2010 is allowed at the risk of the petitioner

Civil Appeal No. 10367 of 2010

Last opportunity is granted to the parties to file their respective statement of case within eight weeks.

Appellant is also permitted to take steps to bring on record LRs of deceased respondent no. 2 within the aforesaid period. “

C.A. No. 10349/2010

There are 7 respondents in this Appeal. Service of Notice of Lodgment of Petition is complete on all the Respondents. Respondent Nos. 1,2,3 & 5 are represented by Mr. Anil Nag, Advocate, Respondent No.6 is represented by Mr. Himinder Lal, Advocate. No one has entered appearance in respect of Respondent Nos.4 & 7 though served with notice.

It is submitted that counsel for the appellants has filed statement of case and the same have been included in the appeal paper books. Counsel for the respondents have not filed the statement of case so far.

Contd....2/-

C.A. No. 10352/2010

There are 7 respondents in this Appeal. Service of Notice of Lodgment of Petition is complete on all the Respondents. Respondent Nos. 1 to 5 are represented by Mr. Anil Nag, Advocate. No one has entered appearance in respect of Respondent Nos. 6 & 7 though served with notice.

It is submitted that counsel for the appellants has filed statement of case and the same have included in the appeal paper books. Counsel for the respondents have not filed the statement of case so far.

C.A. No. 10354/2010

There are 7 respondents in this matter. Service of Notice of Lodgment of Petition of Appeal is complete on Respondent Nos.1 to 3 and 7 but no one has entered appearance on their behalf. Respondent No.6 has been deleted at the risk of petitioner vide Hon'ble Chamber Judge order dated 19.2.2013 passed in I.A.No.3 Service is not complete on respondent Nos. 4 & 5. Respondent No. 4 has refused to take notice, Respondent No. 5 has died as per certificate of service received from the High Court. Counsel for the appellants has on 30/3/2012 filed a letter stating therein that LRs of deceased Respondent No.5 i.e. Durga Singh are already on record as Respondent Nos.1 to 4 hence, there is no need to file a separate application in this regard.

It is submitted that despite the aforesaid order of the Ld. Registrar dated 18.7.2011, counsel for the appellant has not filed the proof of dasti notice in respect of Respondent No.4. As per counsel letter dated 30.3.2012 Respondent No.4 has refused to accept the notice hence, fresh service is not required.

It is further submitted that counsel for the appellants has on

28.3.2012 filed statement of case and the same have included in the appeal paper books.

Contd....3/-

C.A.NO. 10355/2010 and C.A.NO.10356/2010

Matters relate to Section XVI-A.

C.A.NO.10357/2010

There are 4 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete on all the respondents. Respondent No.1 is represented by Ms. K.Sarda Devi, Advocate. No one has entered appearance on behalf of Respondent Nos. 2 to 4 though served with notice at SLP stage and service of notice is complete on R.No.4 by way of Publication, R.No.4 is common respondents in Civil Appeal No. 10363 of 2010.

It is further submitted that counsel for the appellants has on 28.3.2012 filed statement of case and the same have included in the appeal paper books. Counsel for the respondents have not filed the statement of case so far.

C.A. Nos. 10363/2010

There are 4 respondents in this matter. Service of notice of lodgment of petition of appeal is complete on Respondent Nos.1 to 3 and in respect of Respondent No.4 notice was affixed on the door of the house. Respondent No.4 is common in C.A. No.10357/2010 and service is complete by way of publication on the same address. Service of notice is treated as complete on all the Respondents but no one has entered appearance on their behalf so far.

It is submitted that counsel for the appellants has on 28.3.2012 filed statement of case and the same have included in the appeal paper books.

C.A.NO.10365/2010

There are 3 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete on all the respondents and are represented by Ms. K Sarda Devi, Advocate.

It is submitted that Counsel for the appellant has on 4.1.2012 filed the statement of case and copy of the same has been included in appeal paper

books. Counsel for the respondents have not filed the statement of case so far.

Contd....4/-

C.A. No. 10367/2010

There are 3 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete in respect of Respondent No. 1 and 3 only. Respondent No.1 is represented by Mr. Vivek Gupta. No one has entered appearance on behalf of Respondent No3 though served with notice. Respondent No. 2 has expired but counsel for the appellant has not taken any steps to bring on record Lrs of deceased Respondent No.2 till date, despite Chamber Judge Order dated 20.3.2013.

It is submitted that counsel for the appellant has on 20.3.2013 filed the statement of case but counsel for Respondent No.1 has not filed the statement of case so far.

It is further submitted that counsel for the Respondents have not filed the statement of case in C.A.Nos.10349, 10352, 10357, 10365/2010 and 10367/2010.

Original Records in all the appeals have been received from the High Court.

The appeals above mentioned are listed before the Hon'ble Judge in Chambers with this office report for orders.

DATED THIS THE 24th DAY OF MAY, 2013

ASSISTANT REGISTRAR.

Copy to :

15. Mr. S.K. Gupta, Advocate
16. Mr. Anil Nag, Advocate
17. Mr. Himinder Lal, Advocate
18. Ms. K.Sarda, Advocate
19. Mr. Vivek Gupta, Advocate

ASSISTANT REGISTRAR.

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CHAMBER MATTER

SECTION: XIV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL Nos. 10349, 10352, 10354, 10355, 10356, 10357, 10363,
10365 AND 10367 OF 2010

National Insurance Co. Ltd. etc.etc. ... Appellants

Versus

Seva Dassi & Ors. etc. etc. ... Respondents

OFFICE REPORT

The appeals above mentioned were listed before the Court of Ld. Registrar on 30.9.2011, when the Court was pleased to pass the following order:-

“CIVIL APPEAL NOS.
10349,10352,10354,10357,10363,10365,10367 OF 2010

Deleted.

CIVIL APPEAL NOS.10355,10356 OF 2010

None appear in the matter.

From the file it is found that original records were received on 3.6.2011.

Statement of case have not been filed within the stipulated time by the parties.

Hence, list before the Hon'ble Judge in Chambers.”

C.A. No. 10349/2010

There are 7 respondents in this Appeal. Service of Notice of Lodgment of Petition is complete on all the Respondents. Respondent Nos. 1,2,3 & 5 are represented by Mr. Anil Nag, Advocate, Respondent No.6 is represented by Mr. Himinder Lal, Advocate. No one has entered appearance in respect of Respondent Nos.4 & 7 though served with notice.

C.A. No. 10352/2010

There are 7 respondents in this Appeal. Service of Notice of Lodgment of Petition is complete on all the Respondents. Respondent Nos. 1 to 5 are represented by Mr. Anil Nag, Advocate. No one has entered appearance in respect of Respondent Nos. 6 & 7 though served with notice.

C.A. No. 10354/2010

There are 7 respondents in this matter. Service of Notice of Lodgment of Petition of Appeal is complete on Respondent Nos.1 to 3 and 7 but no one has entered appearance on their behalf. Service is not complete on respondent Nos. 4 to 6. Respondent No. 4 has refused to take notice, Respondent No. 5 has died and Respondent No. 6 has been deputed on Nepal border as per certificate of service received from the High Court. Counsel for the appellant was required to furnish the latest and correct address of Respondent No. 6 but he has not furnished the latest and correct address of Respondent No.6 and he has also not taken steps for bringing on record LRs of deceased Respondent No. 5. Service is not complete.

It is submitted that despite the aforesaid order of the Ld. Registrar order dated 18.7.2011, counsel for the appellant has not filed the proof of dasti notice so far. Service of notice is not complete on respondent Nos.4,5 and 6.

C.A.NO. 10355/2010 and C.A.NO.10356/2010

Matters relate to Section XVI-A.

C.A.NO.10357/2010

There are 4 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete on all the respondents. Respondent No.1 is represented by Ms. K.Sarda Devi, Advocate. No one has entered appearance on behalf of Respondent Nos. 2 to 4 though served with notice.

C.A. Nos. 10363/2010

There are 4 respondents in this matter. Service of notice of lodgment of petition of appeal is complete on Respondent Nos.1 to 3 and in respect of Respondent No.4 notice was affixed on the door of the house. Respondent No.4 is common in C.A. No.10357/2010 and service is complete by way of publication on the same address. Service of notice is treated as complete on

all the Respondents.

-3-

C.A.NO.10365/2010

There are 3 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete on all the respondents and are represented by Ms. K Sarda Devi, Advocate.

C.A. No. 10367/2010

There are 3 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete in respect of Respondent No. 1 and 3 only. Respondent No.1 is represented by Mr. Vivek Gupta. No one has entered appearance on behalf of Respondent No3 though served with notice. Respondent No. 2 has expired but counsel for the appellant has not taken any steps to bring on record Lrs of deceased Respondent No.2.

Original Records in all the appeals have been received from the High Court.

Counsel appearing for the parties have not filed statement of case in any of the appeal except C.A. No.10365/2010. Counsel for the appellant has on 4.1.2012 filed statement of case (barred by time by 170 days) duly served but counsel for respondent has not filed statement of case so far.

The default on the part of the counsel for the parties is reported to the Hon'ble Judge in Chambers with this office report.

DATED THIS THE 29th DAY OF FEBRUARY, 2012.

ASSISTANT REGISTRAR.

Copy to :

- 20.** Mr. S.K. Gupta, Advocate
- 21.** Mr. Anil Nag, Advocate
- 22.** Mr. Himinder Lal, Advocate
- 23.** Ms. K.Sarda, Advocate

24. Mr. Vivek Guptas
ASSISTANT REGISTRAR.
sk

Listed on : 18.7.2011
Before Ld. Registrar
Court No. 1
Item No 139

SECTION:XIV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL Nos. 10349, 10352, 10354, 10355, 10356, 10357, 10363,
10365 AND 10364 OF 2010

National Insurance Co. Ltd. etc.etc.

... Appellants

Versus

Seva Dassi & Ors. etc. etc.

... Respondents

OFFICE REPORT

The appeals above mentioned were listed before the Court of Ld. Registrar on 5.5.2011, when the Court was pleased to pass the following order:-

“CA Nos.10354/2010

Learned counsel for the appellant and learned counsel for the respondents are present.

Learned counsel for the appellant is directed to furnish the fresh particulars of the respondent No.6 within a period of one week and he shall also take appropriate steps for confirming the service of the said respondent through registered post within the same time. Learned counsel is also directed to take appropriate steps for bringing on record the legal representatives of the deceased respondent No.5 with utmost dispatch.

CA Nos.10355-10356/2010

Learned counsel for the appellant and learned counsel for the respondents are present.

Await for the receipt of the service report from the concerned High court.

A reminder shall also be sent.

CA No.10367/2010

Learned counsel for the appellant is present.

Await for the receipt of the service report from the concerned High court.

A reminder shall also be issued.

List again on 18.7.2011.”

contd..2/-

Service is complete in both the matters.

C.A. No. 10349/2010

There are 7 respondents in this Appeal. Service of Notice of Lodgment of Petition is complete on all the Respondents. Respondent Nos. 1,2,3 & 5 are represented by Mr. Anil Nag, Advocate, Respondent No.6 is represented by Mr. Himinder Lal, Advocate. No one has entered appearance in respect of Respondent Nos.4 & 7 though served Notice.

C.A. No. 10352/2010

There are 7 respondents in this Appeal. Service of Notice of Lodgment of Petition is complete on all the Respondents. Respondent Nos. 1 to 5 are represented by Mr. Anil Nag, Advocate. No one has entered appearance in respect of Respondent Nos. 6 & 7 though served Notice.

C.A. No. 10354/2010

There are 7 respondents in this matter. Service of Notice of Lodgment of Petition of Appeal is complete on Respondent Nos.1 to 3 and 7 but no one has entered on their behalf. Service is not complete on respondent Nos. 4 to 6. Respondent No. 4 has refused to take notice, Respondent No. 5 has died and Respondent No. 6 has been deputed on Nepal border as per certificate of service received from the High Court. Counsel for the appellant is required to furnish the latest and correct address of Respondent No. 6 and take steps for bringing on record LRs of deceased Respondent No. 5. Service is not complete.

It is submitted that despite the aforesaid order of the Ld. Registrar, counsel for the appellant has neither taken any steps to furnish fresh particulars of unserved Respondent No.6 nor has filed an application to bring on record LRs of deceased respondent No.5 so far.

C.A.NO. 10355/2010 and C.A.NO.10356/2010

Matters relate to Section XVI-A.

-3-

C.A.NO.10357/2010

There are 4 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete on all the respondents. Respondent No.1 is represented by Ms. K.Sarda, Advocate. No one has entered appearance on behalf of Respondent Nos. 2 to 4 though served with notice.

C.A. Nos. 10363/2010

There are 4 respondents in this matter. Notice of Lodgment of Petition of Appeal has been issued to the respondents. Service is awaited.

C.A.NO.10365/2010

There are 3 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete on all the respondents and are represented by Ms. K Sarda Devi, Advocate.

C.A. No. 10367/2010

There are 3 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete in respect of Respondent No. 1 and 3 only. Respondent No.1 is represented by Mr. Vivek Gupta. No one has entered appearance on behalf of Respondent No3 though served with notice. Respondent No. 2 has expired but counsel for the appellant has taken any steps to bring on record Lrs of deceased Respondent No.2.

Original Records in all the appeals except Civil Appeal No. 10363/2010 have been received from the High Court.

Counsel appearing for the parties have not filed statement of case in any of the appeal so far.

The Appeals above mentioned are listed before the Court of Registrar

with this office report.

DATED THIS THE 16th DAY OF JULY, 2011.

ASSISTANT REGISTRAR.

Copy to :

- 25.** Mr. S.K. Gupta, Advocate
- 26.** Mr. Anil Nag, Advocate
- 27.** Mr. Himinder Lal, Advocate
- 28.** Ms. K.Sarda, Advocate
- 29.** Mr. Vivek Guptas

ASSISTANT REGISTRAR.

sk

Listed on : 5.5.2011
Before Ld. Registrar
Court No. 1
Item No 71

SECTION:XIV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL Nos. 10349, 10352, 10354, 10355, 10345, 10357, 10363,
10365 AND 10364 OF 2010

National Insurance Co. Ltd. etc.etc.

... Appellants

Versus

Seva Dassi & Ors. etc. etc.

... Respondents

OFFICE REPORT

It is submitted that service of notice of lodgment of petition of appeal is complete in all the appeals above mentioned except in C.A. Nos. 10352/10 and 10354/10. In C.A. No. 10352/10, Respondent No. 7 has refused to take notice and in C.A. No. 10354/10 service is not complete on respondent Nos. 4 to 6. Respondent No. 4 has refused to take notice, Respondent No. 5 has died and Respondent No. 6 has been deputed on Nepal border as per certificate of service received from the High Court. Counsel for the appellant is required to furnish the latest and correct address of Respondent No. 6 and take steps for bringing on record LRs of deceased Respondent No. 5.

Original Records in all the appeals above mentioned have been received from the High Court.

Counsel for the parties have not filed statement of case in any of the appeal so far.

The Appeals above mentioned are listed before the Court of Registrar with this office report.

DATED THIS THE 4th DAY OF MAY, 2011.

ASSISTANT REGISTRAR.

Copy to :

- 30.** Mr. S.K. Gupta, Advocate
31. Mr. Anil Nag, Advocate

32. Mr. Himinder Lal, Advocate

ASSISTANT REGISTRAR.

sk

